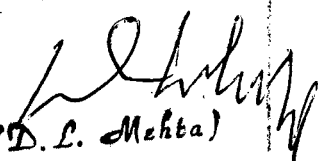
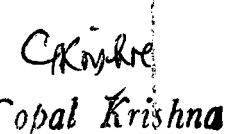
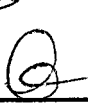
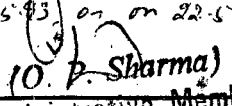
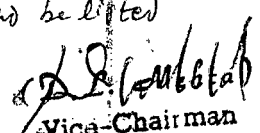


C. A. T. Bench, JAIPUR

Date of Order	Orders
13/4/93 Reply filed on 13.4.93. Ad served R, R & R unserved R3. 3/29/4/93. Awaited R3 3/14/5/93.	Applicant present in person. Mr. U. D. Sharma - Counsel for the app respondents. At the request of the applicant, put up for admission on 7/5/93.  (B. B. Mahajan) Member (Adm.)  (D. L. Mehta) Vice-Chairman
7.5.93 Present -	Petitioner in person. None for the respondents. Advocates are on strike. May be listed for admission on 17.5.93.  (O. P. Sharma) Administrative Member  Opal Krishna Member (Judicial)
17.5.93 Copy sent to the app & resp No 1 on vide 3574 to 75 Date 24.5.93 	Present - Petitioner in person. Mr. U. D. Sharma, counsel for the respd. The applicant has been dismissed vide order dt 2.2.93. He has not filed so far the OA challenging the dismissal order. Unless the OA is filed, the MP is not maintainable and the same is dismissed. The OA 220/92 has wrongly been listed on 22.5.93. It should be adjourned as prayed by both the parties and be listed on 21.5.93, or on 22.5.93, there is a holiday.  (O. P. Sharma) Administrative Member  (D. L. Mehta) Vice-Chairman